

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Contempt Petition No.15 of 1994 in

Dated:- 18 APR 1994

APPLICATION NUMBER: 223 of 1993.

APPLICANTS:

Sri.B.L.Gopal
Te.

RESPONDENTS:

v/s. Sri.P.P.Kunnikrishnan, Chief Personnel
Officer, Southern Railways, Madras
and three Others.

1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor,
First Cross, Sujatha Complex, Gandhinagar,
Bangalore-560 009.
2. Sri.Mohan A.Menon, Divisional Personnel Officer,
Southern Railways, Bangalore Division, Bangalore-23.
3. Sri.A.N.Venugopal Gowda, Advocate, No.8/2, Upstairs,
Rashtriayavidyalaya Road, Bangalore-560004.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 05-04-1994.

Issued on
19/4/94

R.

e/c

Se Banavar 18/4
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

C.P.No.15/94 IN O.A. No.223/93

TUESDAY, THIS THE 5TH DAY OF APRIL, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN ... MEMBER (A)

Sri B.L. Gopal,
Aged 59 years,
S/o Sri B.R. Lakshman Shetty,
69, Jaladarshini Layout,
New BEL Road, R.M.V. Extension,
2nd Stage, Bangalore-560 094. .. Petitioner

(By Advocate Dr. M.S. Nagaraja)

Vs.

1. Sri P.P. Kunnikrishnan,
Chief Personnel Officer,
Southern Railway, Park Town,
Madras - 600 003.

2. Sri Mohan A. Menon,
Divisional Personnel Officer,
Southern Railway,
Bangalore Division, Bangalore-23.

3. Sri Mazihuzzaman,
Secretary,
Railway Board,
Rail Bhavan, New Delhi.

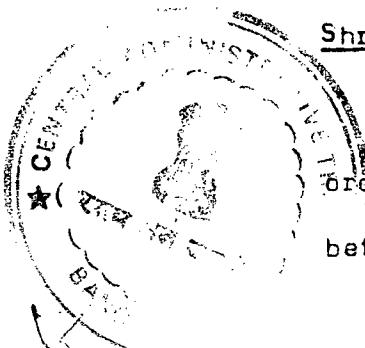
4. Sri Mazihuzzaman,
Secretary to Govt. of India,
Ministry of Railway,
Rail Bhavan, New Delhi. .. Respondents

(Advocate by Shri A.N. Venugopal)
Standing Counsel for the Railways

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

We have heard both sides and notice in particular the order passed by the Railway Authorities copy of which is produced before us today by the learned counsel for the applicant in the



original application for our perusal. From the order placed before us, we find that the directions of the Tribunal have been amply complied with. In terms of the order, the applicant will become entitled to monetary benefits. We, however, direct the department Railways to ensure payment before the 30th of April, 1994.

2. With this observation, this contempt petition is ordered to be filed.

3. At this stage, Shri A.N. Venugopal files a reply statement in which there is nothing more than what we have just now uttered. The reply statement is also placed on record.

4. No costs.

(T.V. RAMANAN)
MEMBER (A)

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN

PSP.

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SENIOR CITIGER (SFC)
ELECTRICAL ADMINISTRATIVE TRAINING
ADDITIONAL BENCH
BANGALORE